

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA  
UNSTARRED QUESTION NO. 4403  
TO BE ANSWERED ON 19.07.2019**

**TELECAST OF TV CHANNELS:**

**4403. MS RAMYA HARIDAS:**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether a number of Indian channels have lost their permission to telecast in the country;**
- (b) if so, the details of the channels and the reasons for the permission being denied;**
- (c) whether many of the channels are using foreign transponders inspite of the expiry of Government's deadline;**
- (d) if so, the details thereof; and**
- (e) the steps taken/being taken against them?**

**ANSWER**

**THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF INFORMATION AND BROADCASTING  
(SHRI PRAKASH JAVADEKAR)**

**(a) and (b) Permission are granted to TV Channels under the Policy Guidelines for Uplinking and Downlinking of Private Satellite TV Channels, 2011. As on 31.5.2019, permission of 260 channels were cancelled for various reasons, details of which are available on this Ministry's website on the link <https://www.broadcastseva.gov.in/webpage-TV-cancelled>**

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**(c) to (e) Private Satellite TV Channels are permitted by this Ministry to use services of foreign satellites only under approval of the Department of Space for period as specified.**

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